

HIGH COURT OF JHARKHAND, RANCHI

Office Order No. 216/Accts.

Dated 02-04-2026

The Court has been pleased to allot new chambers to the following Advocates thereby cancelling the chambers allotted to them vide Office Order No. 393/Accts. dated 06.06.2023.

Sl. No.	Form S.No.	Name of Advocate	Chamber allotted earlier	New allotment
1	289	Jasvinder Mazumdar	2A/017 (Cat-I)	1A/106 (Cat-II)
2	314	Achinto Sen	1A/106 (Cat-II)	2A/017 (Cat-I)

The aforementioned Advocates are directed to vacate their existing chambers and take possession of the newly allotted chambers as mentioned in the table above within three days and also to clear any dues with respect to license fee of their respective chambers. The Advocates are further directed to submit the keys of their existing chambers to the Court Officer.

By Order,
Sd/- Satya Prakash Sinha
Registrar General

Memo No. 892/Accts.

Dated 02/04/2026

Copy forwarded to the President, Advocates' Association, High Court of Jharkhand, Ranchi/ Executive Engineer, Jharkhand State Electricity Board, Dhurwa, Ranchi/ Executive Engineer, Building Construction Department, Division-II, Ranchi/ O/o Registrar General/ Registrar (Establishment)/C.P.C. Section for uploading the same on the Official website of High Court of Jharkhand/ A.R.-cum-Court Officer, High Court of Jharkhand for information and/or necessary action.


Registrar General